GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. †3652

TO BE ANSWERED ON WEDNESDAY, THE 02ND JANUARY, 2019.

Cases Decided by Lower Courts

†3652. SHRI SUMEDHANAND SARSWATI:

SHRI CHANDRA PRAKASH JOSHI:

SHRI NARANBHAI KACHHADIYA:

SHRI BIDYUT BARAN MAHATO:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases in which the verdict has been given in lower courts during the last three years alongwith the cases heard, the State-wise details thereof; and
- (b) whether the Government is considering to set up / has set up any special fast track court, for quick disposal of cases relating to heinous crimes such as rape and murder and if so, the details thereof?

ANSWER MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY)

(a) & (b): As per the web-portal of National Judicial Data Grid (NJDG), State / UT-wise details of cases disposed of in District and Subordinate Courts during three years (2014, 2015 and 2016) are given in **Annexure.** Data for the years 2017 and 2018 are not available on the web-portal of National Judicial Data Grid.

Setting up of subordinate courts, including Fast Track Courts (FTCs), lies within the domain of the State Governments, which set up such Courts as per their need and resources, in consultation with the concerned High Courts. Recently, the Government of India has enacted the 'The Criminal Law (Amendment) Act, 2018 which has, *inter-alia*, effected amendments in the Indian Penal Code, Criminal Procedure Code, The Indian Evidence Act and The Protection of Children from Sexual Offences (POCSO) Act, and has brought in stringent provisions for expeditious trial and disposal of cases exclusively pertaining to sexual offences against women and children. Further, the Union Government had submitted a Memorandum to the 14th Finance Commission for strengthening of the judicial system in states at an estimated expenditure of Rs.9749.00 crore, which, *inter-alia*,

included establishment of 1,800 Fast Track Courts for cases of heinous crimes involving senior citizens, women, children, including rape cases etc at an estimated expenditure of Rs.4,144.00 crore. The Commission endorsed the proposal of the Government and urged the State Governments to use the additional fiscal space provided in the form of enhanced tax devolution (from 32% to 42%) to meet funding requirements for setting up the fast track courts. A total number of 727 Fast Track Courts have been, thus, set up in the country.

Annexure

Statement referred to Lok Sabha Un-starred Question No. †3652 for reply on 02.01.2019 Details of number of cases disposed in District and Subordinate Courts during 3 years (2014, 2015 and 2016).

SI. No	Name of the State / UT	(2014, 2015 and 2016). Name of the State / UT Disposal of cases Disposal of cases			
		2014	2015	2016	
	Andhra Pradesh and	6,47,130	6,58,713	6,03,017	
1	Telangana				
2	Arunachal Pradesh	7,615	3,588	4,384	
3	Assam	2,76,138	2,72,538	2,51,119	
4	Bihar	3,05,583	2,92,678	3,44,683	
5	Chhattisgarh	1,76,144	1,95,174	1,95,495	
6	Goa	30,625	34,765	34,130	
7	Gujarat	11,32,433	10,93,664	15,86,926	
8	Haryana	5,87,385	5,42,440	5,93,132	
9	Himachal Pradesh	4,09,732	1,94,803	2,17,568	
10	Jammu & Kashmir	2,97,507	87,687	98,638	
11	Jharkhand	1,10,068	1,18,845	1,04,284	
12	Karnataka	13,67,041	12,09,127	10,79,586	
13	Kerala	13,55,926	13,38,443	11,93,996	
14	Madhya Pradesh	11,13,382	10,73,584	7,84,077	
15	Maharashtra	15,36,322	16,49,187	22,81,027	
16	Manipur	14,257	7,395	6,588	
17	Meghalaya	11,691	9,215	11,396	
18	Mizoram	10,747	10,355	10,906	
19	Nagaland	3,047	4,826	4,215	
20	Odisha	4,70,085	4,08,261	4,69,571	
21	Punjab	5,49,300	5,78,681	6,05,324	
22	Rajasthan	11,32,028	13,71,762	8,16,129	
23	Sikkim	2,008	1,725	2,142	
24	Tamil Nadu	16,45,329	11,51,349	@10,43,172	
25	Tripura	1,93,003	1,92,081	67,385	
26	Uttar Pradesh	31,82,318	33,13,424	36,18,460	
27	Uttarakhand	2,20,660	2,00,947	1,75,464	
	West Bengal and A & N			10,59,641	
28	Island	10,89,309	10,99,743		
29	Chandigarh	1,80,616	1,45,990	1,43,520	
	D & N Haveli and Daman			3,810	
30	& Diu	2,771	3,323	0.40.040	
31	Delhi	9,30,732	6,12,553	6,18,618	
32	Lakshadweep	95	280	269	
33	Puducherry	28,631	20,409	@	
	Total	1,90,19,658	1,78,97,555	1,80,28,672	

[@]Figures of Tamilnadu and Puducherry are combined in respect of the year 2016